

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
**(Through Hybrid Mode)**

**Item No.130**

**IA(I.B.C)/195(CH) 2024, IA(I.B.C)/137 (CH)2023**

**In**

**C.P. (IB)/36(CH)2018**

**(Admitted)**

**IN THE MATTER OF:**

**Allahabad Bank**

**..Petitioners/Financial Creditors**

**Vs.**

**JVR Forgings Ltd.**

**..Respondent/Corporate Debtor**

**Under Section: 7, 66(1), IBC 2016.**

**Rule: 11 NCLT Rules, 2016**

**Order delivered on 29.01.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.03.2024.

Sd/-

**Court Officer**